

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.104  
TP/5(AHM)2022  
in  
CP/351(HC)2015

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Smruti Offset Pvt Ltd  
V/s  
Tripoly Studio Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 10/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Pratik Thakkar, Advocate  
For the Respondent : None

**ORDER**

Vide last order dated 12.03.2024, the ex-parte respondent was permitted to participate in the proceedings and to file a reply, and the reply was filed on 12.12.2023. The same was ordered to be taken on record, subject to the deposit of the cost of Rs.2 lakh, with the Prime Minister National Relief Fund, within a period of seven days.

However, it is seen that neither any proof of the deposit of cost has been filed by the respondent, nor the respondent is present today.

Learned Counsel for the applicant submits that, in terms of the last order, he filed a rejoinder on 02.04.2024. Since the proof of the deposit cost is not placed, the reply filed by the respondent cannot be taken into consideration.

Learned Counsel for the applicant is directed to file a written synopsis in the matter.

Re-list on 30.04.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**